

DR. Y. LAKSHMI PRASAD: Sir, as per the Census Report of 1995-96, the number of households engaged is 1,43,358. It is now going to be 2001. इसलिए मैं मंत्री महोदय से पूछता हूँ कि क्या नया सेंसज़ लेंगे? क्योंकि अभी तीन लाख से ज्यादा बुनकर हैं, इसलिए नया सेंसज़ लेंगे या नहीं?

श्री वी. धनंजय कुमार: सर, अभी जैसे मैंने बताया कि दीन दयाल, हथकरघा प्रोत्साहन योजना के अंतर्गत आने वाली अगली पंचवर्षीय योजना के अंत तक हमने 690 करोड़ रुपए की योजना बनाई है और जैसे, माननीय सदस्य ने अभी बताया अगर इससे ज्यादा बुनकरों के लाभ दिलाना है जहां पर राज्य सरकारों की सहायता मिलेगी हम इसको बढ़ा भी सकते हैं और आने वाली पंचवर्षीय योजना के अंत तक इस योजना को चलाने का हमारा निश्चय है।

MR. CHAIRMAN: Mr. Bommai. This question is regarding Andhra Pradesh. Are you asking any question about Andhra Pradesh? This question is regarding Andhra Pradesh.

SHRI S.R. BOMMAI: It is pertaining to this question.

MR. CHAIRMAN: The question is regarding Andhra Pradesh.

SHRI S.R. BOMMAI: Yes, Sir. There are a number of co-operative textile mills and State-owned textile mills. I would like to know whether the concessions given to the NTC are being extended to them.

MR. CHAIRMAN: This question doesn't arise out of it. Question Hour is over.

WRITTEN ANSWERS TO STARRED QUESTIONS

NHRC directive to pay penalty to fanners

*141. SHRI P. PRABHAKAR REDDY: Will the Minister of DEFENCE be pleased to state:

(a) whether it is a fact that the National Human Rights Commission (NHRC) has directed the Defence Ministry to pay a penalty of Rs. 12 lakhs to 80 fanners of Andhra Pradesh;

(b) if so, the reasons therefor;

(c) whether the actual penalty has since been realised and paid to the parties concerned;

(d) if not, by when the sum is expected to be paid; and

(e) what steps are proposed to be taken to prevent such flagrant violation of human rights by the Army authorities?

THE MINISTER OF DEFENCE (SHRI GEORGE FERNANDES): (a) and (b) Sir, in a matter, relating to vacation of Defence land being used for Rythu Bazar at Mehdipatnam, Secunderabad Cantonment, from unauthorised occupiers, in the State of Andhra Pradesh, the NHRC has, recently, passed directions/recommendations to the Ministry of Defence for payment of Rs. 12.00 lakhs to the State Government, as loss to the property, besides payment of Rs. 10,000/- to each of the four farmers, who allegedly got injured in the process of vacation, and to pay Rs. 5000/- to each of the evictees from the said Premises. The NHRC has given these directions/recommendations on the basis of their findings about the alleged violation of human rights by the Army authorities during the vacation of the said land from the unauthorised occupiers.

(c) and (d) No, Sir. The Government has received the proceedings of NHRC, only, recently. As per the directions of NHRC, the details of amount payable are to be made available by the State Government, within one month of NHRC's proceedings (*i.e.* by 6-12-2000) and on receipt of this information, the same is to be paid by the Ministry of Defence to the State Government, within one month, thereafter. The State Government is supposed to disburse this amount to the persons, entitled within one month of receipt of money. Further action in the matter will be completed within the stipulated time after receipt of the requisite details from the State Government.

(e) According to the report of Army HQrs., which is at variance with the findings of the NHRC, the vacation of the Defence land, involved in this case, from the unauthorized occupiers, was done in a peaceful manner. However, the highest regard is given to the protection of human rights and as a measure to prevent violation thereof, regular training is imparted to Army personnel on human rights so that they take utmost care to uphold them during discharge of their duty.

Safety of minority community in Chattisinghpura

*145. SHRI KARTAR SINGH DUGGAL: Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether Chattisinghpura of late, has been in the news again in the country and abroad, if so, what, are the latest findings about this carnage;